

C.P.No. 143/2017

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> May, 2017, 10.30 A.M

Name of the Company	Raj Singh Chopra & Ors. -Versus- Sylpack Vincom Pvt.Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS SIDDHARTHA MURARKA
2. CS SANDIP SARKAR
3. CS ABHJIT NAGEE

Resp. 1, 2 &amp; 3

Murarka  
16/05/17

Ritobroto Mitra, Adv  
Anik Banerjee, Adv  
Shaunak Ghosh, Adv  
Rajib Mullick, Adv  
Rakesh Sankar, Adv

Petitioner

Rajib Mullick  
Adv.  
16/5/17.

~~S. Kejriwal, Adv~~  
~~Ghayan Gupta, Adv~~

R 4.

S. Kejriwal, Adv  
Ghayan Gupta, Adv

Sharma  
16.5.17

16-05-2017 – CP No. 143/2017 – Raj Singh Chopra & Ors Vs. Sylpack Vincom Pvt. Ltd. & Ors.

## ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the Respondent Nos. 1 to 3 and 4 are present.

The Petitioner submitted that he could not file his rejoinder in time due to the fracture of arm of the petitioner; hence prayed for extension of time as the rejoinder is ready but the petitioner is not in a position to sign because of his thumb injury.

Heard; the prayer is allowed. The petitioner is allowed another one week's time to file the rejoinder with copy to all the Respondent(s).

The Respondent No.4, though appearing, on perusal of the record, it is found that they have not filed any reply to the petition. The Ld. Lawyer of the Respondent No.4 again praying time to file the reply to the Company Petition.

Heard; the prayer is allowed with a cost of Rs. 10,000/- (Rupees Ten thousand only) to be deposited with Central Army Welfare fund.

The petitioner is also at liberty to file his rejoinder, if any, within one week.

Let the matter be fixed for final hearing.

No further time shall be allowed.

Fixing 05-07-2017.

*sd/-*  
MANORAMA KUMARI  
MEMBER(J)